

**Creation of Energy Capacity during
6th Plan Period**

*33. SHRIMATI KRISHNA SAHI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to lay a statement showing:

(a) is it a fact that there is a proposal to create 18,500 MW energy capacity during 6th Plan period; and

(b) if so, do Government propose to distribute it equally among the States in order to avoid regional imbalance?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The Revised Draft 6th Five Year Plan 1978-83 finalised recently envisages an addition of 17,880 MWs of generating capacity during the plan period.

(b) The additional capacity of 17,880 MWs will be derived from ongoing and sanctioned projects most of which are included in the plans of various State and Union Territories and some in the Central Sector plan. These projects have been included in the power programme keeping in view the projected demands for power in each region.

**Election to Lok Sabha in Assam and
Meghalaya**

*33-A. SHRI P. A. SANGMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that elections to 12 seats in Assam and one seat in Meghalaya could not be held during last Lok Sabha poll;

(b) if so, the reasons therefor; and

(c) when elections are expected to be held in these areas?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS

(SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) Out of the 14 parliamentary constituencies in Assam, elections were held only in 2 constituencies, namely. 1-Karimganj (S.C.) and 2-Silchar. In 3-Autonomous District (Scheduled Tribe) constituency in Assam the polling was adjourned as the Returning Officer of the Constituency reported that he was not in a position to muster sufficient number of Government servants to work as Presiding Officers and Polling Officers in Polling stations. In 6-Barpeta constituency in Assam and 1-Shillong constituency in Meghalaya, all the validly nominated candidates withdrew from contest with the result that the poll could not be held. In the remaining 10 constituencies in Assam, no nominations were filed.

(c) The poll in the 3-Autonomous Districts (Scheduled Tribe) Constituency poll will be held as soon as the Government of Assam reports that the conditions there are such as would permit elections being held. As regards the 12 other parliamentary constituencies which have failed to elect members, the Election Commission is required under section 53(3) of the Representation of the People Act, 1951 to call upon these constituencies to elect members when it is satisfied that if called upon again, there will be no such failure on the part of these constituencies. The Election Commission is keeping constant watch over the situation. The Commission is at present not in a position to say as to when the elections in these constituencies would be held.

Preparation of Revised Electoral Rolls

*34. SHRI K. A. RAJAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing the details as to how electoral rolls were prepared and revised for the Lok Sabha election held recently?